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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO.230 OF 2019

Date Of Decision:- 05th April, 2019.

***CORAM: R. VIJAYKUMAR, MEMBER (A).
RAVINDER KAUR, MEMBER (J).***

Shri. Yashpal Singh,
Khalasi/Train Lighting/Mumbai Central
Group "D" Post, Working under
Senior Section Engineer/Train Lighting/
Mumbai Central, Division: Mumbai,
Station: Mumbai Central, DRM Mumbai,
Residing at: Room No.01, Building No. 01,
Western Railway Colony, Near CGS Colony,
Sector No. 02, Antop Hill, Wadala,
Mumbai-400037.*Applicant*
(Applicant by Advocates Shri. Raghvendra Mehrots along
with Shri. Akhilesh M. Yadav)

Versus

1. Union of India

Through: The General Manager
Western Railway, Headquarter Office,
Churchgate, Mumbai 400020.

2. The Divisional Railway Manager,

Western Railway, Mumbai Division,
Mumbai Central, Mumbai 400 008.

3. Sr. Divisional Electrical Engineer/Chg/BCT

DRM Office, Western Railway, Mumbai Division,
Mumbai Central, Mumbai 400 008.

4. ADEE/(Raj)/BCT

DRM Office, Western Railway, Mumbai Division,
Mumbai Central, Mumbai 400 008.

5. Mr. N. Venkatsalu,

Enquiry Officer & Senior Section Engineer
Air Condition Coaching (ACC), Mumbai Central

6. Mr. Sandeep Kamble

Senior Section Engineer, Train Lighting,
Mumbai Central.

7. Mr. Sanjay Mokal,
Senior Section Engineer, Train Lighting.
Mumbai Central

8. Mr. Shafiq Fodkar,
Senior Section Engineer, Train Lighting,
Mumbai Central

9. Mr. Vijay Kosambia
Senior Section Engineer, Train Lighting,
Mumbai Central Mr. Praveen Chincholka
Junior Electrical Engineer,
Train Lighting, Mumbai Central.

10. Mr. Praveen Chincholkar,
Junior Electrical Engineer,
Train Lighting, Mumbai Central.

11. Mr. Ashok Gaur,
Junior Electrical Engineer
Train Lighting, Mumbai Central.

12. Mr. Ranjeet Kumar Jha,
Junior Electrical Engineer,
Train Lighting, Mumbai Central.

....*Respondents*

*Respondents No. 5 to 12 are impleaded in
representative capacity
to be served through
Respondent No.3.*

ORDER (ORAL)

PER:- R VIJAYKUMAR, MEMBER (A).

1. Today, when the case was called out for admission, heard Shri. Raghvendra Mehrots along with Shri. Akhilesh M. Yadav, learned counsels for the applicants. We have carefully perused the case records.

2. The applicant has been issued impugned orders of punishment for removal from service in Orders No.G219F/R2 dated 10.01.2019. He was permitted to file an appeal within 45

days of receipt of orders and he has done so in his letter dated 14.01.2019 and also sent reminders on 21.01.2019 and this appeal remains pending for disposal even has applicant filed this OA challenging the orders in the disciplinary proceedings. Since the applicant has not exhausted all his remedies and the learned counsel submits that the applicant wishes to file a further detailed appeal and will do so within a period of one week, the respondents are directed to consider the detailed appeal of the applicant as soon as it is filed and to pass orders within a period of four weeks thereafter upon receipt of certified copies of these orders.

3. In the aforesaid circumstances, this OA is disposed of without any order as to costs.

(*Ravinder Kaur*)
Member (J)
srp

JW
L
all

(*R. Vijaykumar*)
Member (A)

